

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 185 of 2008 &
I.A. No. 96 of 2009**

Dated: 11th March, 2010

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. H.L. Bajaj, Technical Member**

Maharashtra State Electricity Distribution Co. Ltd. Appellant (s)

Versus

Maharashtra Electricity Regulatory Commission ... Respondent(s)

Counsel for the Appellant (s) : Mr. Vikas Singh, Sr. Adv. with
Mr. Abhishek Mitra, Mr. Ravi Prakash,
Mr. Raunak Jain, Mr. Ashish Bernad &
Ms. Amrita Narayan
Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for MERC

ORDER

The learned counsel for the Appellant seeks some time to file the Rejoinder.

Post the matter on **31.03.2010**. In the meantime, the learned counsel for the Appellant is directed to file the Rejoinder after serving copy on the other side.

**(H.L. Bajaj)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**